

open Court

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

original Application No.1117 of 2003

Friday, this the 19th day of September, 2003

Hon'ble Mr. A.K.Bhatnagar, J.M.

Nizmuddin S/o Butaki Mian  
R/o Karim gunj, PO- Karim gunj,  
District - Gaya.

.....Applicant.

(By Advocate : Shri S.K.Dey & Shri S.K.Mishra)

Versus

1. Union of India through the General Manager,  
E.C. Railway, Hajipur Bihar.
2. The Divisional Railway Manager,  
E.C.Railway, Mughalsarai,  
District - Chandauli. .... Respondents.

(By Advocate : Shri K.P.Singh)

ORDER (ORAL)

By this O.A., applicant has prayed for a direction to the respondents to make payment of his DCRG amounting to Rs. 64950/- with 18% interest.

2. The case of the applicant is that he retired as Technician Gr.II T.No. 956 on 31.8.2000 under SSE (Loco) E.C. Railway, MGS, and his basic pay at that time was Rs.4500/-. It is stated that after his retirement, his DCRG was calculated at Rs.102415/-, but he was paid Rs. 37465/- as DCRG vide details of settlement dues (Annexure A-2 & 3). It is submitted by the applicant that no reason has been shown for lesser payment of DCRG amount. It is, thus, submitted that the action of the respondents is arbitrary and against the existing rules of the department, hence he filed the present O.A.

3. I have heard both the counsel and perused the pleadings on record.

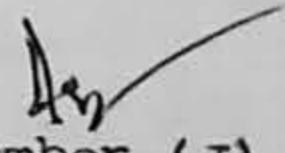
4. The learned counsel for the applicant submitted

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that the applicant has filed a representation against the lesser payment of DCRG on 20.4.2001 followed by reminder dated 26.9.2002, which are still pending for consideration with the respondents and no action has been taken by the respondents sofar.

5. Considering the facts and circumstances of the case, in my considered opinion, the ends of justice shall better be served if the representation of the applicant dated 20.4.2001 is decided by the respondent no.2 in the time bound manner by a reasoned and speaking order. To avoid further delay, the applicant may file a fresh and detailed representation to the respondents within a period of one month from today, which shall be decided by the respondent no.2 within a period of three months from the date of receipt of such representation, by a reasoned and speaking order under intimation to the applicant.

6. The O.A. stands disposed of as above without any order as to costs.



Member (J)

Girish/-